

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

OA.NO.170/00957/2016

DATED THIS THE 13th DAY OF MARCH, 2017

HON'BLE SHRI DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI RUDHRA GANGADHARAN MEMBER(A)

Ganesh Brahmappa Murgi,
Aged 24 years,
S/o Late Brahmappa Murgi,
Residing at No.9/B,
AC.Baligar's Building,
Nageshettikop,
Hubli 580 023.

...Applicant

(By Advocate Shri PA.Kulkarni)

Vs.

1.Bharat Sanchar Nigam Limited,
by its Chairman and Managing Director,
No.102-B, Statesman House,
148, Barakhamba Road,
New Delhi: 110 001.

2.Circle High Power Committee for
Compassionate Ground Appointment cases,
O/o Chief General Manager Telecom,
Karnataka Telecom Circle,
No.1, Swamy Vivekananda Road,
Halasuru,Bengaluru:560 008.

3.Chief General Manager Telecom,
Karnataka Telecom Circle,
No.1, Swamy Vivekananda Road,
Halasuru, Bengaluru:560 008.

4.General Manager Telecom,
BSNL, Uttara Kannada Telecom District,
Karwar 581 301.

...Respondents

(By Shri VN.Holla , Counsel)

ORDER (ORAL)

HON'BLE DR K.B.SURESH, MEMBER (J)

Heard the matter today. The learned counsel for the respondents submits that Annexure A-14 is only an interregnum order as finally the HPC has to consider the matter and they will be considering the matter in April. Therefore, there is no need for the Annexure A-14 order which will complicate the issue . Annexure A-14 is hereby quashed with a direction to HPC to complete the process in April 2017 itself. There will be a direction to the respondents as life and livelihood of a person is at stake which will be against the Constitution. OA is allowed to the limited extent. No order as to costs.

(RUDHRA GANGADHARAN)
MEMBER (A)

(DR. K.B. SURESH)
MEMBER (J)

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